

SHRI K. MANOHARAN : (Madras North) : Will the hon. Minister tell us how many days.....

MR. SPEAKER : Let him not break the convention.

SHRI K. MANOHARAN : With your permission, may I ask one question ?

MR. SPEAKER : He has already got up without permission.

SHRI K. MANOHARAN : Will the hon. Minister tell us how many days he will take to furnish the full details ?

MR. SPEAKER : Let him not break the convention. This can be a submission, not a question.

12.42 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER NAVAL AND AIRCRAFT PRIZE ACT

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the table a copy of Notification No. S.R.O. 4-E (Hindi and English versions) published in Gazette of India dated the 2nd February, 1972, issued under sub-section (3) of section 17 of the Naval and Aircraft Prize Act, 1971. [*Placed in Library. See No. LT—1669/72.*]

APPROPRIATION ACCOUNTS, CIVIL, 1970-71 APPROPRIATION ACCOUNTS, DEFENCE SERVICES, 1970-71, REPORTS OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA THEREON AND NOTIFICATIONS UNDER CUSTOMS ACT, BENGAL FINANCE (SALES TAX) ACT AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy each of the following reports under article 151 (1) of the constitution :—

(i) Report of the Comptroller

and Auditor General of India on the Appropriation Accounts of the Union Government (Civil) for the year 1970-71.

(ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Defence Services) for the year 1970-71.

(2) A copy of Appropriation Account Civil, for the year 1970-71.

(3) A copy of Appropriation Accounts of the Defence Services for the year 1970-71 and Commercial Appendix thereto. [*Placed in Library See No. LT.1670/72.*]

(4) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 104 (E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.

(ii) G.S.R. 187 (E) to 192 (E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.

(iii) G.S.R. 383 published in Gazette of India dated the 25th March, 1972 together with an explanatory memorandum. [*Placed in Library. See No. LT-1671/72.*]

(5) A copy of Delhi Sales Tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4/98/66-Fin.(G) in Delhi Gazette dated the 23rd February, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi. [*Placed in Library. See No. LT-1672/72.*]

(6) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 105 (E) to 186 (E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 205 (E) to 207 (E) published in Gazette of India dated the 22nd March, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 212 (E) published in Gazette of India dated the 26th March, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 305 published in Gazette of India dated the 11th March, 1972 together with an explanatory memorandum.
- (v) G.S.R. 329 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum. [*Placed in Library* See No. LT-1673/72.]

DRAFT ORDERS UNDER COMPANIES ACT

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy each of the following Draft Orders (Hindi and English versions) under sub-section (6) of section 81 of the Companies Act, 1956 :—

- (1) Draft Order No. 33/5/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Hindustan Machine Tools Limited.
- (2) Draft Order No. 33/8/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Bharat Heavy Electricals Limited.

(3) Draft Order No. 33/14/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Hindustan Photo Films Manufacturing Company Limited. [*Placed in Library*. See No. LT-1674-72.]

ANNUAL REPORTS OF BHARAT ELECTRONICS LTD. AND BHARAT DYNAMICS LTD.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year ended 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library*. See No. LT-1675/72.]

COST ACCOUNTING RECORDS (ALUMINIUM) RULES

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Cost Accounting Records (Aluminium) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R 334 in Gazette of India dated the 25th March, 1972, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library*. See No. LT-1776/72.]

KEROSENE (FIXATION OF CEILING PRICES) SECOND AMDT. ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND